

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/021/00069/2021

HYDERABAD, this the 4th day of February, 2021

**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



K.Appa Rao S/o Late Sri K.Venkanna,
Occ : MTS-B, Aged about : 53 years,
Centre for Development of Advance Computing,
Plot No. 6 & 7, Hardware Park, Sy.No.1/1,
Srisailam Highway, Pahadi Shareef Via (Keshavagiri Post)
Hyderabad – 500 005, R/o Flat No.301, Kubera Complex,
Musheerabad X Roads, Hyderabad – 500 020, T.S.Applicant

(By Advocate : Mr.K.Siva Reddy)

Vs.

1. Union of India,
Represented by its Secretary,
Ministry of Electronics and Information Technology,
(Government of India), Electronics Niketan, 6,
CGO Complex, Lodhi Road, New Delhi-110003.
2. The Director General, Centre for Development of
Advanced Computing, Pune University Campus,
Ganesh Khind, Pune – 411 007, Maharashtra State.
3. The Director, Centre for Development of Advanced
Computing, Plot No. 6 & 7, Hardware Park, Sy.No.1/1,
Srisailam Highway, Pahadi Shareef Via (Keshavagiri Post)
Hyderabad – 500 005,Respondents

(By Advocate : Mrs.K.Rajitha, Sr.CGSC)

ORAL ORDER
(As per Hon'ble Mr.B.V.Sudhakar, Administrative Member)

Through Video Conferencing :

2. The Original Application is filed challenging the order passed on 18.03.2020 by the Respondents, ignoring the order of the Hon'ble Ernakulam Bench of this Tribunal in A.S. Chellappan's case in OA 426/2013, as confirmed by the Hon'ble High Court of Kerala.

3. Brief facts of the case are that the applicant was considered for promotion as Technical Officer MTS-B with Grade Pay of Rs.5400/- in the years 2016 and 2017, but was not promoted and hence OA No.652/2018 was filed, wherein it was directed to dispose of the representation. Accordingly, Respondents examined and rejected the representation vide impugned order dt. 18.03.2020. Hence the OA.

4. The contentions of the Applicant are that the respondents are negating the representation of the applicant in violation of the order of the Hon'ble High Court of Kerala on the subject in OP (CAT) 284/2016 (Z), dated 04.11.2016. Hence, a fresh representation was made to Respondent No.1 which is yet to be disposed of. Principles of Natural Justice have not been fulfilled.

5. Heard both the counsel and perused the pleadings on record.

6. The dispute is about promotion to the grade of Technical Officer MTS-B by the Respondents. Applicant claims that the disposal of representation consequent to the order of the Tribunal in OA No.652/2018 is against the order of the Hon'ble High Court of Kerala in OP (CAT) No.284/2016(Z), dated 04.11.2016. Hence, a representation was submitted to Respondent No.1 on 30.05.2020 and he is seeking disposal of the representation.



7. In view of the above, Respondent No.1 is directed to dispose of the representation dated 30.05.2020 within a period of eight weeks by issuing a reasoned and speaking order as per Rules and Law, from the date of receipt of this order.

With the above direction, the OA is disposed of, at the admission stage itself. No order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

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